

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.31/MP/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.01.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Three Limited (earlier known as Adani Green Energy Nine Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
- Date of Hearing : **12.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Adani Hybrid Energy Jaisalmer Three Limited (AHEJTL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.
- Parties Present : Ms. Priyakshi Bhatnagar, Advocate, AHEJTL
Ms. Tanya Sareen, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Shri Anand Ganesan, Advocate, PSPCL
Shri Amal Nair, Advocate, PSPCL
Ms. Shivani Verma, Advocate, PSPCL

Record of Proceedings

At the outset, learned counsel for the Petitioner sought liberty to file the rejoinders in the matter.

2. Considering the above request, the Commission permitted the Petitioner to file its rejoinder(s), if any, within three weeks.
3. The Petition will be listed for hearing on **10.11.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

